

**SECTION-II-B**  
**IN THE SUPREME COURT OF INDIA**  
**CRIMINAL APPELLATE JURISDICTION**

**CRIMINAL APPEAL NO. 1167 OF 2011**

HARIOM

... Appellant

VERSUS

STATE OF HARYANA & ANR.

... Respondents

**OFFICE REPORT**

This is an appeal by Special Leave Petition granted vide Court's Order dated 10.05.2011.

It is submitted that there are two respondents in the matter above-mentioned. Service of Notice of Lodgment of Petition of Appeal is complete on both the Respondents. Respondent No. 1 is represented through Dr. Monika Gusain, Advocate and Respondent No. 2 is represented through Mr. Kamal Mohan Gupta, Advocate.

It is further submitted that Original Record from the Trial Court has been received and same is available in the Court room for reference

It is further submitted that since additional documents have not been filed by the Counsel for the parties, the matter above-mentioned was listed before the Court of Registrar on 23.08.2012, when the following Order was passed:

**"Registry to process the matter for final hearing."**

The Appeal above mentioned is therefore listed before the Hon'ble Court with this office report.

DATED this the 15<sup>th</sup> day of April, 2014.

ASSISTANT REGISTRAR

COPY TO:

1. Mr. Satyendra Kumar, Advocate
2. Dr. Monika Gusain, Advocate
3. Mr. Kamal Mohan Gupta, Advocate

ASSISTANT REGISTRAR

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